Engineering Circular No. 47

NO: ENG/OPP-53(9)/87-I(MARPOL-Annex I) Dated 5.4.2005

Sub: Merchant Shipping (Prevention of Pollution from Ship by Oil) Rules, 2005 - Reg.:IOPP Certificate-Form B

Applicable to: Ship owners, managers, operators, agents, masters and crew members.

This Directorate through an Engineering Circular No.22 dated 28.01.2004 informed the shipping community of the International Maritime Organisation (IMO)’s revised regulations to phase out single-hull tankers (SHTs) and to ban the carriage of heavy grade oil (HGO) by such tankers.

2. The Merchant Shipping (Prevention of Pollution from Ship by Oil) Rules 2005 have been forwarded for Government Gazette notification. The Regulations give effect to revised Regulation 13G of MARPOL Annex I (phasing out of SHTs and new regulation 13H (ban on carriage of heavy grade oil in SHTs) and updated Form B (Supplement to the International Oil Pollution Prevention (IOPP) Certificate). The Regulations will come into effect from 5th April 2005.

3. Shipowners are urged to take early action to comply with the Regulations, in particular the following:

(i) Approach the classification society of the vessel to replace Form B to the Supplement to the IOPP Certificate with amended Form B replacing paragraph 5.8.4 (for revised Regulation 13G) and adding new paragraphs 5.8.6 and 5.8.7 (for Regulation 13H). Necessary survey/verification of ship's documents and plans will need to be carried out by the Society before entering the result of survey/verification in the amended paragraph 5.8.4 and new paragraphs 5.8.6 and 5.8.7 of Form B.

(ii) Take action as spelt out in Resolution MEPC.94(46) as amended by Resolution MEPC.99 (48) and MEPC.112(5).

4. For your information, Merchant Shipping Act provides that if a ship does not comply with the provisions of the Act and any regulations made there under, the Director General of Shipping or the authorized officer may deny the entry of such ship to the port and if the ship is already in port, they may detain the ship.
This issues with the approval of the Chief Surveyor with the Government of India.

Yours faithfully,

Sd/-

( D. Mehrotra )
Engineer & Ship Surveyor cum Dy.DG(Tech)